

[Shri D. S. A. Sivaprakasam]

of the part-time employees in these offices should be revised suitably. When we demand that the private sector should pay adequate salary, it should be ensured that the Government also pays adequate salary to its employees.

Indian commemoration stamps are so beautiful that they have become prized possessions all over the world. The first-day cancellation covers are also in great demand. Since India has become the paradise of a philatelist, it must be ensured that the first day covers are not despoiled and the cancellation should be done carefully, so that the value is not lost.

With these words I conclude my speech.

#### COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

##### TWENTIETH REPORT

MR. DEPUTY-SPEAKER: Now the House will take up Private Members' Business. Mr. Ramnath Dubey.

SHRI RAMNATH DUBEY (Banda): Sir, I beg to move:

"That this House do agree with the Twentieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 1st April, 1981."

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Twentieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 1st April, 1981."

*The motion was adopted.*

15.33 hrs.

#### SOIL CONSERVATION BILL\*

MR. DEPUTY-SPEAKER: Bills to be introduced. Dr. Pandit.

DR. VASANT KUMAR PANDIT (Rajgarh): Sir, I beg to move for leave to introduce a Bill to provide for the protection of land resources against soil erosion, and for other purposes.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the protection of land resources against soil erosion, and for other purposes."

*The motion was adopted.*

DR. VASANT KUMAR PANDIT: Sir, I introduce the Bill.

#### CONSTITUTION (AMENDMENT) BILL\*

*(Insertion of new article 48B, etc.)*

SHRI DIGVIJAY SINH (Surendranagar): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

SHRI DIGVIJAY SINH: I introduce the Bill.

MR. DEPUTY-SPEAKER: Next one also in your name.

#### COMPULSORY REGISTRATION OF MARRIAGES BILL\*

SHRI DIGVIJAY SINH (Surendranagar): Sir, I beg to move for leave to introduce a Bill to provide for compulsory registration of all marriages in India.

\*Published in Gazette of India Extraordinary, Part II, section 2, dated 3-4-1981.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for compulsory registration of all marriages in India."

*The motion was adopted.*

SHRI DIGVIJAY SINH: I introduce the Bill.

RESERVATION OF POSTS IN GOVERNMENT SERVICES AND SEATS IN EDUCATIONAL INSTITUTIONS (FOR ECONOMICALLY WEAKER SECTION OF PEOPLE) BILL\*

श्री राम नगोना मिश्र (सलेमपुर) :  
उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि सरकारी सेवाओं में पदों और शैक्षणिक संस्थाओं में स्थानों का लोगों के आर्थिक दृष्टि से कमजोर वर्ग के लिए आरक्षण का उपलब्ध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for reservation of posts in Government services and seats in educational institutions for persons belonging to economically weaker section of people."

*The motion was adopted.*

श्री राम नगोना मिश्र : मैं विधेयक को पेश करता हूँ।

MR. DEPUTY SPEAKER: Shri K. P. Singh Deo—Absent. Shri R. L. P. Verma.

\*Published in Gazette of India Extraordinary, Part II, section 2, dated 3-4-1981.

POLYGAMY ABOLITION BILL

श्री रीतलाल प्रसाद वर्मा (कोडरमा) :  
उपाध्यक्ष महोदय मैं प्रस्ताव करता हूँ कि देश में अबाध गति से बढ़ रही जनसंख्या की विपदा की रोकथाम करने हेतु समाज के विभिन्न वर्गों में प्रचलित बहुविवाह और द्विविवाह के उन्मूलन का उपबन्ध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for abolition of polygamy and bigamy practised by various sections of the society, with a view to check the menace of rising population in the country."

*The motion was adopted.*

श्री रीतलाल प्रसाद वर्मा : मैं विधेयक को पेश करता हूँ।

15.34 hrs.

SMALL FARMERS ASSISTANCE BILL—contd.

By SHRI K. LAKKAPPA

MR. DEPUTY-SPEAKER: The House will now take up further consideration of the following motion moved by Shri K. Lakkappa on 20 March, 1981, namely:—

"That the Bill to provide for the grant of loans and various subsidies to small farmers, be taken into consideration."

There are still about 19 hon. Members who have given their names to speak on the subject. The time allotted for this Bill is 2 hours. The House has already discussed the Bill for one hour and 28 minutes. So, we are left with only 32 minutes to discuss on this Bill. But every Member has requested that he should be given